

BEFORE THE NATIONAL GREENS TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 734 OF 2024  
IN THE MATTER OF:-

RWA, Sector Sigma 2 ...Applicant  
Union of India & Ors. ...Respondents  
Versus

N.D.O.H:- 04.09.2025

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APPLICANT

THROUGH

  
**ATUL KUMAR  
ABHIMANYU SHARMA**

Advocates

B-7/50, Basement, Safdarjung Enclave,  
New Delhi-110029

(M. No. 9560960020, 9999719592)

Place:- New Delhi  
Date:- 01.09.2025

BEFORE THE NATIONAL GREENS TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 734 OF 2024

**IN THE MATTER OF:-**

RWA, Sector Sigma 2 ...Applicant  
Versus  
Union of India & Ors. ...Respondents

**REJOINDER AFFIDAVIT ON BEHALF OF THE APPLICANT TO  
THE SHORT REPLY FILED BY THE RESPONDENT NO. 4,  
GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY.**

I, Pitam Singh S/o Sh. Babu Singh Aged about 76 Years R/o C -290,  
Sigma 2, Greater Noida, Gautam Buddha Nagar- 201310 presently at New  
Delhi do hereby affirm and declare as under: -

1. That the deponent is a public, spirited person and a resident of Sector Sigma-2, executive member of the Applicant Association and as such I am well conversant with the facts and circumstances of the case, authorized by the Applicant Association and as such competent to swear the present affidavit.
2. That the Applicant traverses and denies the contents of the Reply filed on behalf of Respondent No. 4, except to the extent expressly admitted herein, and reiterates the averments made in the Original Application.
3. At the outset, the Applicant submits that the stand taken by Respondent No. 4 is contradictory, misleading, and an attempt to cover up the glaring violations of law and neglect of environmental safeguards in the Green Belts of Sector Sigma-2, Greater Noida. The bald assertion that Green Belts 9, 10, and 11 are "fully developed and properly maintained" is incorrect and contrary to ground reality. The photographs annexed by the Respondent do not reflect the present

*Beau*

condition, which shows broken fencing, inadequate greenery, and encroachments.

5. The mere presence of some shrubs and trees cannot substitute for a well-developed and properly maintained green belt as mandated under the Master Plan and GNIDA's own guidelines.
6. **Pervasive Cattle Grazing and Lack of Protection:** All three greenbelts suffer from unimpeded access to cattle and other grazing animals, which has systematically destroyed the applicant's afforestation efforts. Letters dated 11.06.2022, 2.09.2023 and 22.07.2024 and Email dated 12.12.2023 to the Respondent number 4, explains our point (**Annexure-A25, Pages No. 1-9**). The Applicant's attempts to enhance these greenbelts by planting trees have been consistently negated due to the destruction caused by these animals. Despite repeated pleadings with the GNIDA to secure these areas by installing appropriate boundary protection, no effective remedial action has been taken. The attached photographic evidence (**Annexure-A26, Pages No. 10-20**) irrefutably demonstrates this ongoing onslaught of grazing animals.
7. **Incomplete and Deficient Infrastructure of Greenbelt No. 9:** The assertion that these greenbelts are fully developed is further belied by the physical state of Greenbelt No. 9, which lacks a completed boundary wall. This structural deficiency is the direct cause of the free access granted to grazing animals. Photographic evidence (**Annexure-A27, Pages No. 21-22**) clearly illustrates the incomplete and non-existent sections of the boundary, rendering the greenbelt fundamentally unprotected and undeveloped.



*Prakesh*

8. The Respondent admits that Green Belt No. 13 is only “partially developed.” This admission itself establishes negligence on their part, as green belts are non-negotiable ecological buffers which must be fully developed and protected.
9. **Contradiction in Documented Area:** the Respondent No. 4's claim that Greenbelt No. 13 is only 360 square meters seems not only incorrect but also intriguing. This contention is directly contradicted by successive master plans and the authenticated map hosted on the official website of Respondent No. 4 itself, which depicts the greenbelt as being significantly larger. A true copy of the map downloaded from the Respondent's official website was attached (**Annexure A-3, to the original application by the applicant, page 47**) with the original application demonstrating this discrepancy and raising serious questions about the accuracy of the Respondent's submissions.
10. **Admission of Protracted Failure:** The Respondent's admission that Greenbelt No.13 remains "partially developed" even 24 years after the allotment of plots in the sector is a startling admission of institutional failure and neglect. It underscores a blatant disregard for statutory obligations to maintain and develop green lungs, which are vital for environmental sustainability and public health
11. **Contradiction on Encroachment and Request for Independent Verification:** It is alarming that Respondent No.4 now contradicts its own official stand, as recorded in its letter dated 11.01.2024 (**Annexure A-20 to the original application by the applicant, page 90**), wherein it explicitly confirmed that the liquor shop in question stands on the designated greenbelt. This volte-face creates a legitimate apprehension of bias and necessitates an independent inquiry. The Applicant therefore



most respectfully prays that this Hon'ble Tribunal appoint an independent agency, competent to examine the original revenue records and demarcation maps, to verify the true status and boundaries of the greenbelt and submit its report.

12. **Inaction on Admitted Encroachments:** Respondent No. 4's admission of encroachments on Greenbelt No. 13 is rendered meaningless by its subsequent, and total, failure to act. A Notice to remove the illegal structures was issued on 15.01.2025 with a 7-day compliance deadline. That deadline expired over seven months ago, yet the encroachments persist entirely unabated. This prolonged and unexcused inaction is not merely negligent; it signifies a lack of good faith and a conscious acquiescence to the destruction of environmentally sensitive land.

13. The Respondent No. 4's assertion that cattle grazing is prohibited within the Authority's developed parks and greenbelts stands in stark contrast to the documented reality on the ground. As unequivocally demonstrated in the photographic evidence annexed as **Annexure A-26**, cattle are freely grazing within the greenbelts and parks of Sector Sigma-2. This unchecked activity is causing significant degradation to the green cover, directly undermining its ecological purpose and detrimentally impacting the resident community's right to a preserved and functional urban environment. The visual proof renders the Respondent's emphasis on this prohibition not only inaccurate but wholly disconnected from the factual situation.

14. The plea that the Green Belt adjoins village abadi is irrelevant and cannot justify encroachment, grazing, or failure to maintain the green belt.



Ran

15. The Respondent seeks to wriggle out of its own admission (Annexure A-20) by stating that the liquor shop is located on Khasra No. 122 (abadi land) and not on Khasra No. 121 (green belt). This afterthought clarification is clearly self-serving.
16. The fact remains that the liquor shop stands on land earmarked as green belt in the layout/master plan, and its continued operation is illegal, violative of land-use norms, and against environmental principles.
17. Even otherwise, permitting a liquor shop abutting/within the green belt defeats the very object of ecological preservation and planned development.
18. That the Respondent No. 4 has sought to disclaim responsibility by contending that GNIDA lacks statutory authority to issue licenses for liquor shops. This assertion, however, stands contradicted by GNIDA's own conduct. In a meeting with representatives of the Resident Welfare Association (RWA), GNIDA officials expressly stated that they had formally requested the District Collector, Respondent No. 3, to initiate removal of the liquor shop in question.
19. This admission underscores the active concern of GNIDA regarding the illegality of the establishment and places the onus squarely on Respondent No. 3, who is the competent licensing authority. It is a matter of statutory duty that Respondent No. 3 safeguard the integrity of the designated greenbelt. The continued existence of a liquor shop within this ecologically sensitive zone is not merely irregular, it is a breach of public trust and environmental stewardship.

20. In light of these facts, Respondent No. 3 must act without delay to revoke the license, thereby fulfilling their legal mandate to uphold lawful land use and protect the greenbelt from encroachment.



*Devi*

21. The Respondent admits that encroachments exist on Green Belt No. 13 but has only issued notices. Mere issuance of notices is not compliance. No concrete action has been taken for demolition/removal, thereby allowing continued violation.
22. The contention that a robust boundary wall cannot or need not be constructed is baseless. In several other sectors, GNIDA itself has constructed boundary walls around green belts/ parks. Selective denial in this case points to negligence.
23. The plea that villagers/ cattle cannot be restricted is untenable, since grazing within designated green belts is strictly prohibited and leads to degradation of the ecology.
24. The plea that a pump house “cannot be removed” ignores that essential utilities should be accommodated without disturbing the integrity of the green belt. The present pump house structure occupies a disproportionate area and restricts the green cover.
25. **Objections to the Pumphouse in Greenbelt No. 10:** The Respondent’s justification for the pump house in Greenbelt No.10 is premised on a non-appreciation of ground realities. The structure has transcended its purported purpose and has become a residential quarters for the operator, subsequently turning into a nuisance spot (*Adda*) for drinking and littering. The resulting garbage, empty bottles, and noise pollution further degrade the greenbelt's environment. The Applicant’s objection is not to the pump itself, but to the habitation and the attendant nuisance. We propose a joint inspection between GNIDA officials and the Applicant RWA’s office bearers to identify alternative, non-greenbelt and within the sector (such as unused outhouses in the community



*Deon*

centre or other GNIDA service buildings) for relocating the operator's residence, thereby preserving the ecological integrity of the greenbelt.

26. As regards the C& D waste collection enclosure, the justification offered is contrary to NGT's consistent directions that green belts cannot be diverted for any other use. The pendency of appeal before the Hon'ble Supreme Court does not permit GNIDA to continue violating NGT's binding orders.

27. **The Myth of "Temporary Arrangement":** The Respondent's characterization of the C&D waste enclosure as a "temporary arrangement" is untenable. Established in 2022 after the felling of several trees, this dump has been in existence for 3.5 years. Such a prolonged duration cannot, by any reasonable standard, be construed as "temporary." This is a permanent blight on the greenbelt, established without due process or environmental clearance.

28. **Misrepresentation of Location and Impact:** The Respondent's claim that the enclosure is "**proposed on a small area away from the residential area**" is factually incorrect on two counts:

- i. It is not a proposal; it was erected unilaterally in January, 2022.
- ii. It is situated directly opposite residences numbered C-131 to C-135 on one side and C-150 to C-154 on the other. It is not "away" but is intruding into the immediate residential environment, causing visual pollution, potential dust pollution, and depriving residents of their rightful enjoyment of a green environment.

29. **Admission of Non-Use Proves Illegitimacy:** The Respondent's admission that the enclosure "has not actually been used" for C&D waste collection is a damning indictment of the project's legitimacy due to poor planning. If a structure that has destroyed a part of a greenbelt has



*Dea*

remained unused for 3.5 years, it conclusively proves it was unnecessary. Its continued existence is an irrational and unlawful deprivation of common green space and must be remedied by its immediate dismantling and restoration of the land.

30. That the Respondent selectively relies on the Master Plan but ignores that under no circumstance can commercial activities like a liquor shop be permitted on land designated as green area. The annexures filed by Respondent No. 4 in fact strengthen the Applicant's case.

In view of the above, it is humbly submitted that the stand taken by Respondent No. 4 is untenable, evasive, and contrary to environmental law.

The Applicant reiterates the prayers in the Original Application and prays that this Hon'ble Tribunal may be pleased to:

Direct immediate removal of the liquor shop and all encroachments from Green Belt No. 13;

Direct GNIDA to construct a proper boundary wall and ensure permanent protection of all green belts in Sector Sigma-2;

Restrain GNIDA from misusing or permitting any non-green activity in the designated green belts;

Direct restoration and maintenance of all green belts in accordance with the Master Plan.

*Dea*

**DEPONENT**

**VERIFICATION:-**

I, the above-mentioned deponent does hereby verify that contents of the above Rejoinder Affidavit are true to my personal knowledge and on



*Dea*

the of documentary record. No part of the same is false and nothing has been concealed therefrom.

**VERIFIED ON THIS THE \_\_\_ DAY OF SEPTEMBER 2025  
AT NEW DELHI.**

*Dar*  
**DEPONENT**



**Attested**  
**PREM PRAKASH**  
**Notary Public**  
**(G.B.Nagar)**  
07 SEP 2025

*Dar*

**RWA SECTOR SIGMA-2 GR. NOIDA (Regd.)**

C-58, Sector-Sigma-2, Greater Noida, E-mail: rwaofsectorsigma2@gmail.com

**YOGANDER BHATI****PRESIDENT**

C-58, Sigma-2, Gr. Noida

M. 9810607274

**KULDEEP AWANA****GEN. SECRETARY**

C-161, Sigma-2, Gr. Noida

M. 9999496770

**VICE PRESIDENT**

Rajiv Bhati

C-56, Sigma-2

Gr. Noida

**SECRETARIES**

Vimal Bagga

D-41, Sigma-2

Gr. Noida

Ajay Lohiya

C-31, Sigma-2

Gr. Noida

**TREASURER**

Naresh Bhatt

C-188, Sigma-2

Gr. Noida

**CULTURAL SECRETARY**

Rajesh Nagar

D-100, Sigma-2

Gr. Noida

जून 11, 2022

श्री कपिल देव सिंह

सीनियर मैनेजर हॉर्टिकल्चर - जीएनआईडीए

ग्रेटर नोएडा इंडस्ट्रियल डेवलपमेंट अथॉरिटी (जीएनआईडीए)

प्लॉट न० 01, नॉलेज पार्क-04,

ग्रेटर नोएडा, गौतम बुद्ध नगर

उत्तर प्रदेश-201301

ईमेल: [kapilsingh@gnida.in](mailto:kapilsingh@gnida.in)

**विषय: आने वाले मानसून के दौरान आवारा पशुओं से हमारे सेक्टर के मौजूदा और नियोजित हरित आवरण की सुरक्षा और वृक्षारोपण**

श्रीमान,

हम जुलाई, 2022 में मानसून की शुरुआत में अपने सेक्टर में सैकड़ों पेड़ लगाकर अपने सेक्टर को हरा-भरा बनाने का इरादा रखते हैं।

हम आपसे अनुरोध करते हैं कि सेक्टर सिग्मा-2 के ब्लॉक सी में, सड़कों के दोनों किनारों पर जहां भी संभव हो, 10 फीट की औसत दूरी रखते हुए पेड़ लगाएं, ताकि निवासियों के वाहन बीच में खड़े हो सकें।

इससे भी महत्वपूर्ण बात यह है, कि चूंकि मवेशी मुख्य रूप से ग्रीनबेल्ट और पार्कों के माध्यम से हमारे सेक्टर में प्रवेश कर रहे हैं, हम आपसे अनुरोध करते हैं कि अगले एक पखवाड़े में, सभी ग्रीनबेल्ट और पार्कों की बाड़ की मरम्मत की जाए, ताकि आवारा मवेशी युवा पौधों को नष्ट न कर सकें।

हम अपने सेक्टर को अभेद्य बनाने के लिए, अपने क्षेत्र में सभी परिधीय बाड़ की मरम्मत के लिए, हमारे सेक्टर में सिविल कार्यों के प्रभारी, वरिष्ठ प्रबंधक श्री एम के धारीवाल, को इस पत्र की नकल कर रहे हैं, ताकि वह भी सुनिश्चित कर सकें कि नए लगाए गए पेड़ों को फलने-फूलने दिया जाए।

**RWA SECTOR SIGMA-2 GR. NOIDA (Reyd.)**

C-58, Sector-Sigma-2, Greater Noida, E-mail: rwaofsectorsigma2@gmail.com

**YOGANDER BHATI****PRESIDENT**

C-58, Sigma-2, Gr. Noida

M. 9810607274

**KULDEEP AWANA****GEN. SECRETARY**

C-161, Sigma-2, Gr. Noida

M. 9999496770

**VICE PRESIDENT**

Rajiv Bhati

C-56, Sigma-2

Gr. Noida

**SECRETARIES**

Vimal Bagga

D-41, Sigma-2

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Naresh Bhatt

C-188, Sigma-2

Gr. Noida

**CULTURAL SECRETARY**

Rajesh Nagar

D-100, Sigma-2

Gr. Noida

महोदय, हम इस सेक्टर में रहने वाली, श्रीमती वंदना कीलर, को उपरोक्त के संबंध में आपसे संपर्क करने के लिए अधिकृत कर रहे हैं, क्योंकि वह इन मामलों से अच्छी तरह से वाकिफ हैं और हरियाली के प्रति उत्साही हैं।

भवदीय,

सेक्टर सिग्मा-2 के आरडब्ल्यूए के लिए



योगेंद्र भाटी

अध्यक्ष

सीसी: 1. श्री मनोज कुमार धारीवाल - सीनियर मैनेजर वर्क सर्किल 5,  
ईमेल: [smwc5@gnida.in](mailto:smwc5@gnida.in)

2. सीईओ - जीएनआईडीए, ईमेल: [ceo@gnida.in](mailto:ceo@gnida.in)

# RWA SECTOR SIGMA-2 GR. NOIDA (Regd.)

C-58, Sector-Sigma-2, Greater Noida, E-mail: rwaofsectorsigma2@gmail.com

**YOGANDER BHATI**  
PRESIDENT  
C-58, Sigma-2, Gr. Noida  
M. 9810607274

**KULDEEP AWANA**  
GEN. SECRETARY  
C-161, Sigma-2, Gr. Noida  
M. 9999496770

## VICE PRESIDENT

Rajiv Bhati  
C-56, Sigma-2  
Gr. Noida

## TREASURER

Naresh Bhatt  
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## CULTURAL SECRETARY

Rajesh Nagar  
D-100, Sigma-2  
Gr. Noida

## EXECUTIVE MEMBERS

Vimal Bagga  
D-41, Sigma-2  
Gr. Noida

Ajay Lohiya  
C-31, Sigma-2  
Gr. Noida

September 02, 2023

Shri Y P Singh  
Senior Manager - Horticulture  
Greater Noida Industrial Development Authority,  
Plot number 1, Knowledge Park - IV,  
Gautam Budh Nagar 201308  
Emailed at: [smlhorticulture@gnida.in](mailto:smlhorticulture@gnida.in)

Subject: Greenbelts and parks of Sector Sigma-2.

Sir,

We have been communicating and discussing the greenbelts and parks of Sector Sigma-2 with the concerned GNIDA officials, for the past two years. For almost 2 years, no contractor was appointed, and now, even after the appointment of a contractor about 6 months ago, the work progress is minimal.

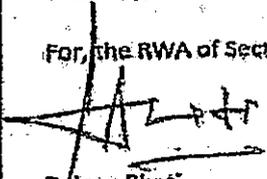
Please kindly ensure the completion of the following tasks, without any further delay:

- A. The boundaries of the greenbelts (Greenbelt numbers GB10 and GB11) within our sector are broken at several places and require immediate repair. These broken boundaries are allowing free entry of cattle into our sector, causing damage to the green cover that we have worked hard to cultivate. The fencing for Greenbelt number GB9 is still pending and although poles were installed two and a half months ago, the barbed wire fencing has not been put up.
- B. The condition of all the parks in our sector is deplorable, and no attention is being given to their maintenance.

Sir, we request your immediate action on these issues.

Sincerely,

For, the RWA of Sector Sigma-2,

  
Rajeev Bhati  
Vice President

CC:

1. ACEO - Horticulture, Email: [aceov@gnida.in](mailto:aceov@gnida.in)
2. CEO - GNIDA, Email: [ceo@gnida.in](mailto:ceo@gnida.in)

# RWA SECTOR SIGMA-2 (Regd)

13

C-192, Sector Sigma-2, Greater Noida, E-mail: rwaofsectorsigma2@gmail.com

**Yudhister Sharma**  
PRESIDENT  
C-192, Sigma-2, Gr. Noida  
M. 9868268531

**Rakesh Dhamania**  
GENERAL SECRETARY  
C-330, Sigma-2, Gr. Noida  
M. 9971888545

## VICE PRESIDENT

Rajiv Bhati  
C-56, Sigma-2  
Gr. Noida

## TREASURER

Manu Gupta  
C-105, Sigma-2  
Gr. Noida

## EXECUTIVE MEMBERS

Chhaya Kumar  
C-150, Sigma-2  
Gr. Noida

Pritam Singh  
C-290, Sigma-2  
Gr. Noida

July 22, 2024

Ms. Annapurna Garg - ACEO  
Greater Noida Industrial Development Authority  
Plot No: 1, Knowledge Park-04, Greater Noida  
Gautam Budh Nagar, Uttar Pradesh - 201308  
Email: [aceoag@gnida.in](mailto:aceoag@gnida.in)

**Subject: Urgent Action Required to Secure and Revitalize Greenbelts GB-9, GB-10, GB-11, and GB-13 in Sector Sigma-II**

Ma'am,

Attached, please find a video presentation by an environmentalist from Greater Noida, showcasing the remarkable success of a modified Miyawaki forest project in Ghaziabad.

In Sector Sigma-II, we are fortunate to have four designated greenbelts: GB-9, GB-10, GB-11, and GB-13. Regrettably, GB-13 has been entirely overtaken by unauthorized concrete structures. Furthermore, GB-9, GB-10, and GB-11 suffer from inadequate and deteriorating boundaries, resulting in constant vehicular traffic, grazing cattle, and unwarranted pedestrian intrusion. Notably, GB-10 is also marred by two illegal structures.

Since 2020, we have diligently submitted multiple written requests and engaged in numerous meetings with GNIDA officials, including yourself, both onsite and at the GNIDA office. Despite inspections by senior IAS officers and OSDs of GNIDA, no action has been taken to address these critical issues. **Consequently, we have lost three valuable years; the trees planted in that time would now be flourishing.**

Our sector is home to many passionate environmental enthusiasts who are eager to develop Miyawaki forests or modified versions thereof in our greenbelts, as demonstrated in the attached video.

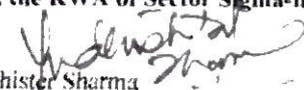
**We urgently request that immediate action be taken to secure our greenbelts with robust boundary walls, as promised repeatedly. This will prevent vehicular traffic, stray cattle, and unwarranted pedestrian intrusion, enabling us to transform these spaces into thriving green areas. If this work is initiated without delay, we can take advantage of the current monsoon season for planting, which would be immensely beneficial for our sector.**

We trust in your commitment to environmental preservation and look forward to your prompt action on this matter.

Thank you for your attention and swift response.

Sincerely,

For, the RWA of Sector Sigma-II

  
Yudhister Sharma  
President

CC:

1. CEO - GNIDA at [ceo@gnida.in](mailto:ceo@gnida.in)
2. Shri Vijay Kumar Bajpai, Senior Manager - Horticulture at [vjbajpai@gmail.com](mailto:vjbajpai@gmail.com), [smwc5@gnida.in](mailto:smwc5@gnida.in)
3. National Green Tribunal (NGT) at [rg.ngt@nic.in](mailto:rg.ngt@nic.in) and [ngt.admn@gmail.com](mailto:ngt.admn@gmail.com),

  
22-07-24

----- Forwarded message -----

From: **Yudhister Sharma** <[rwaofsectorsigma2@gmail.com](mailto:rwaofsectorsigma2@gmail.com)>  
Date: Tue, 12 Dec, 2023, 1:15 pm  
Subject: Sector Sigma-II; the horticulture contractor is doing no work  
To: <[aceomr@gnida.in](mailto:aceomr@gnida.in)>  
Cc: <[ceo@gnida.in](mailto:ceo@gnida.in)>, <[sanoshkr@gnida.in](mailto:sanoshkr@gnida.in)>, <[rajivbhati20@gmail.com](mailto:rajivbhati20@gmail.com)>, <[rakeshdhamania@hotmail.com](mailto:rakeshdhamania@hotmail.com)>

December 12, 2023

Ms. Medha Roopam, Additional Chief Executive Officer-GNIDA

Greater Noida Industrial Development Authority, Plot no:1, Knowledge Park-04, Greater Noida

Gautam Budh Nagar, Uttar Pradesh – 201308

Emailed at : [aceomr@gnida.in](mailto:aceomr@gnida.in)

**Subject: Sector Sigma-II; the horticulture contractor is doing no work**

Ma'am,

The boundaries of all the greenbelts inside our sector are broken at several places, both barbed wire and concrete ones. This has been the condition for the past several years.

For almost two years, there was no contractor. Sometime at the beginning of this year we were informed by the GNIDA officials that a contractor, Shri Pankaj Tyagi, was finalised.

However, negligible work has/is been done.

The RWA has spoken to GNIDA officials, Mr Budh Vilas and Mr Natholi Singh too, but nothing is happening.

The last time we spoke to Mr Budh Vilas, he made a person called Mr Sudesh Nagar, Supervisor, call us. Mr Sudesh Nagar told us that the contractor was awaiting release of his payment by GNIDA and would start the work after his payment is released.

Ma'am, if the contractor is going to do the work everytime some payment is released by GNIDA, there is an obvious infirmity in the terms of this maintenance contract, which needs to be rectified. It is unlikely that GNIDA would give a maintenance contract on terms that don't allow any work for several months. There seems something wrong.

**I request you to look into the matter and take strict action against the persons responsible.**

Sincerely,

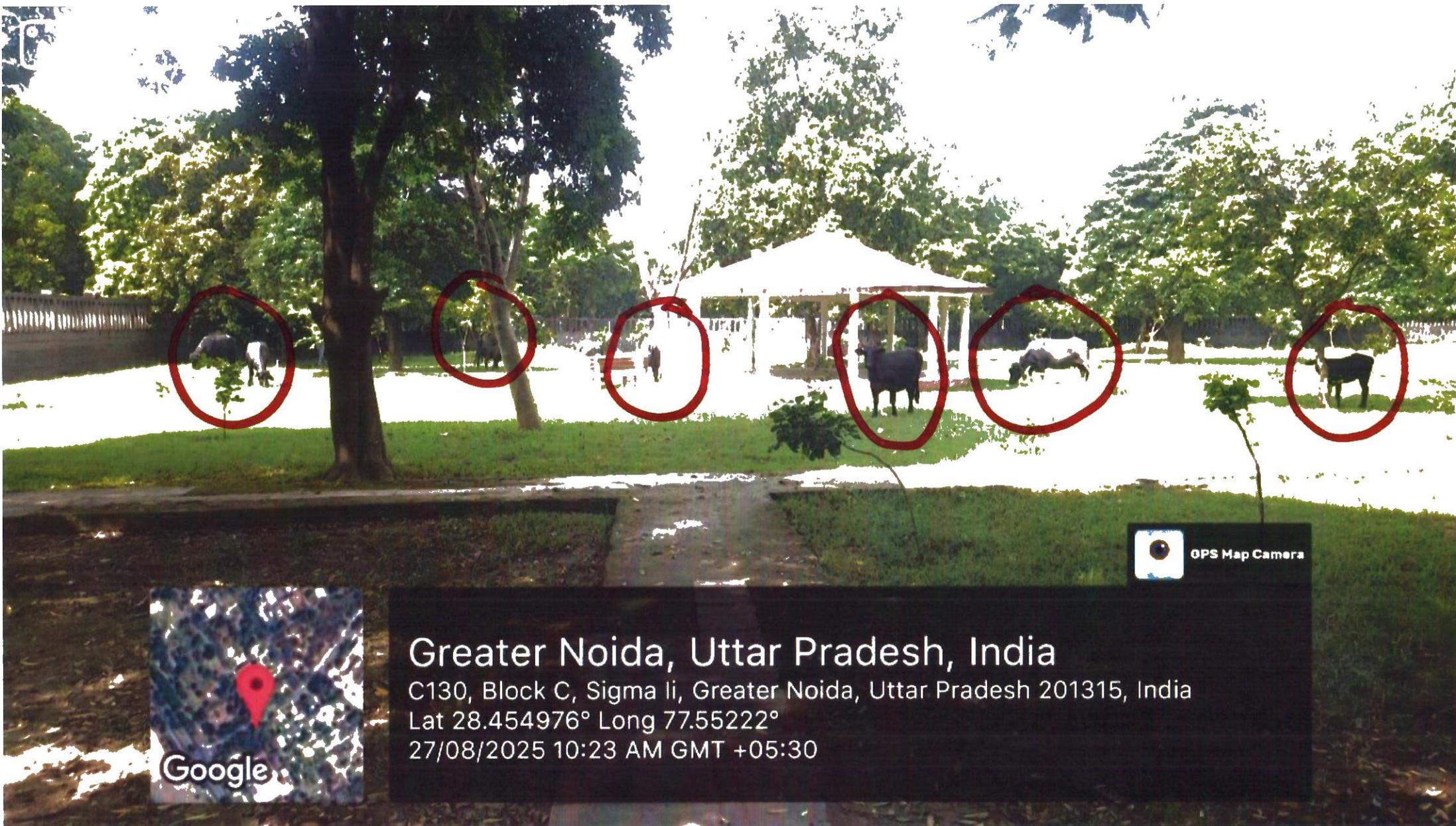
For, the RWA of Sector Sigma-II

Yudhister Sharma

President

CC:

1. Chief Executive Officer-GNIDA at: [ceo@gnida.in](mailto:ceo@gnida.in)
2. OSD Horticulture-GNIDA at: [sanoshkr@gnida.in](mailto:sanoshkr@gnida.in)

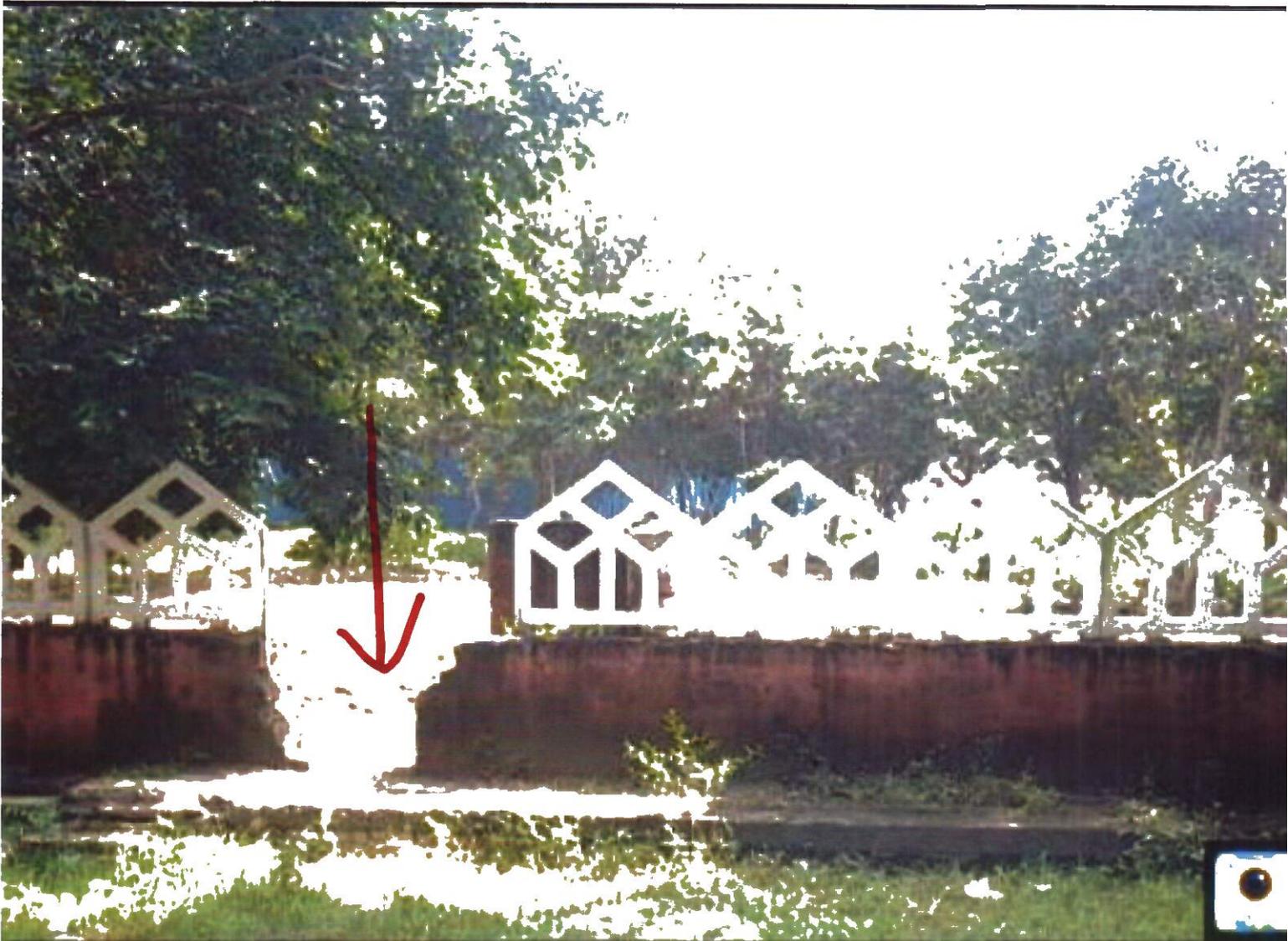


CATTLE FREELY ENTERING THE GREENBELTS AND DESTROYING GREEN COVER



Annexure 16  
(2)  
PASSAGE  
WAYS  
THAT ALLOW  
CATTLE  
TO ENTER  
THE  
GREENBELT

**Greater Noida, Uttar Pradesh, India**  
C161, Block C, Sigma li, Greater Noida, Uttar Pradesh 201315, India  
Lat 28.456965° Long 77.553424°  
27/08/2025 10:00 AM GMT +05:30



## Greater Noida, Uttar Pradesh, India

133, Block C, Sigma li, Greater Noida, Uttar Pradesh 201315, India

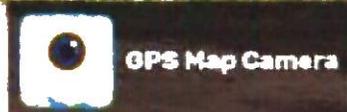
Lat 28.455421° Long 77.552633°

27/08/2025 10:18 AM GMT +05:30

PASSAGEWAYS LEFT OPEN THAT ALLOW CATTLE TO  
ENTER THE GREENBELTS



PASSAGEWAYS THAT ALLOW CATTLE TO ENTER THE GREENBELT



GPS Map Camera

Greater Noida, Uttar Pradesh, India  
 C203, Block C, Sigma li, Greater Noida, Uttar Pradesh 201315, India  
 Lat 28.457277° Long 77.553661°  
 27/08/2025 10:02 AM GMT +05:30



ग्रेटर नोएडा, उत्तर प्रदेश, भारत

C1, ब्लॉक C, सिम्मा ी, ग्रेटर नोएडा, उत्तर प्रदेश 201315, भारत

Lat 28.457846° Long 77.54961°

30/08/2025 03:59 PM GMT +05:30

CATTLE FREELY ENTERING THE GREENBELTS AND DESTROYING GREEN COVER



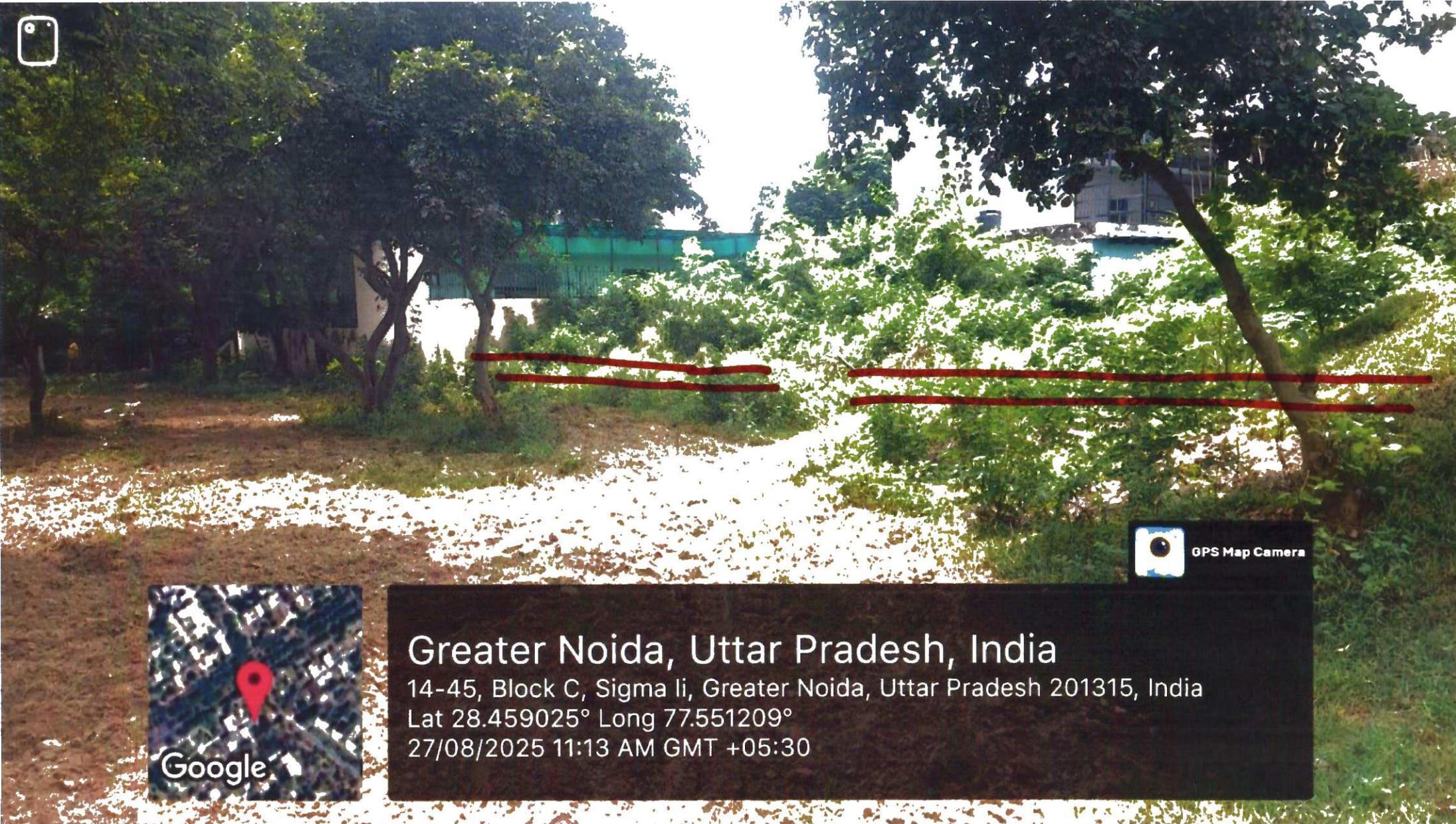
ग्रेटर नोएडा, उत्तर प्रदेश, भारत  
C91, ब्लॉक C, सिग्मा ी, ग्रेटर नोएडा, उत्तर प्रदेश 201315, भारत  
Lat 28.45764° Long 77.550095°  
30/08/2025 04:00 PM GMT +05:30

CATTLE FREELY ENTERING THE GREENBELTS AND DESTROYING GREEN COVER

333

ANNEXURE A-27

Annexure A-27(1)



THIS ENTIRE SIDE IS WITHOUT A WALL. IN GREENBELT NUMBER 9

PASSAGE  
-WAY  
LEFT  
OPEN  
IN  
GREENBELT  
NUMBER  
GB-9

22  
A-27 (2)  
PASSAGE-  
-WAY  
LEFT  
OPEN IN  
GREENBELT  
NUMBER  
GB-9  
(GB-9)



# Greater Noida, Uttar Pradesh, India

C13, Block C, Sigma li, Greater Noida, Uttar Pradesh 201315, India

Lat 28.458872° Long 77.551076°

27/08/2025 11:13 AM GMT +05:30

2:35

335

PROOF OF SERVICE

72

23

< 5



+91 99718 85963



Today

BEFORE THE NATIONAL GREENS TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 734 OF 2024  
IN THE MATTER OF:-

RWA, Sector Sigma 2

...Applicant



RWA Sector Sigma 2 Vs Uoi  
Rejoinder .pdf

23 pages • 7.8 MB • pdf

Sir,

Please find attached herewith the Rejoinder along with documents on behalf of the Applicant in the matter of RWA, Sector Sigma 2 Vs. Union of India & Ors., OA No. 734/2024, pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

Regards,  
Atul Kumar  
Advocate

2:35 PM ✓

